

ITEM NO.301

Court 3 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(Crl.) No. 477/2018 in Crl.A. No. 60/2007

(Arising out of impugned final judgment and order dated 15-05-2018
in Crl.A. No. No. 60/2007 passed by the Supreme Court Of India)

JASWINDER SINGH (DEAD)

THROUGH LEGAL REPRESENTATIVE

Petitioner(s)

VERSUS

NAVJOT SINGH SIDHU & ORS.

Respondent(s)

(IA No. 28260/2022 - APPLICATION FOR PERMISSION
IA No. 40148/2022 - CONDONATION OF DELAY IN FILING)

WITH

R.P.(Crl.) No. 479/2018 in Crl.A. No. 59/2007 (II-B)

IA No. 28176/2022 - APPLICATION FOR PERMISSION)

R.P.(Crl.) No. 478/2018 in Crl.A. No. 58/2007 (II-B)

Date : 21-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv.
Mr. Sudhir Walia Advocate
Ms. Niharika Ahluwalia, Advocate
Ms. Sneh Kohli, Advocate
Ms. Shubhangi Jain, Advocate
Ms. Ambika Atrey, Advocate
Mr. Abhishek Atrey, AOR

Ms. Jyoti Mendiratta, AOR

For Respondent(s)

Mr. R. Basant, Sr. Adv
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv
Mr. Saaketh Kasibhatla, Adv
Mr. Arsh Khan, Adv
Mr. Akshay Sahay, Adv

Dr. Abhishek Manu Singhvi, Sr. Adv
Mr. Manu Sharma, Adv
Ms. Tarannum Cheema, Adv
Mr. Amit Bhandari, Adv
Mr. A. Karthik, AOR
Ms. Ridhima Mandhar, Adv
Mr. Gaurav Khanna, Adv
Mr. Kartik Khanna, Adv
Mr. Vijay Singh, Adv

UPON hearing the counsel the Court made the following
O R D E R

List these matters on Friday, i.e. 25.03.2022 at 2:00 p.m.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)